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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)**  
**PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.02.2018 AT 10.30 AM**

TRANSFER PETITION NO.	TP(HCW) No.64/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP/398/2016
NAME OF THE COMPANY	Turbo Machinery Engineering Industries Limited
NAME OF THE PETITIONER(S)	Indian Renewable Energy Development Agency Limited
NAME OF THE RESPONDENT(S)	Turbo Machinery Engineering Industries Limited
UNDER SECTION	433 of 1956

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sharad Sanghi	Adv		
Sen. Preethi A. Sandhya Rani	Adv Adv	9966775222	d

Heard Ms. Sandhya Rani, Ld. Counsel on behalf of Shri Sharad Sanghi, Learned Senior Counsel.

The case was instituted in the year 2016 in the then CLB and transferred to this Bench on its constitution in the year 2016. There are several developments taken place in the meanwhile and the case was heard and reserved for orders.

Since Hon'ble Member (Technical) is transferred, and due to paucity of time, the case could not be decided by the same Bench and therefore the case is reopened and posted for final hearing on 26.02.2018.

  
Member (T)

  
Member (J)

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